

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1041
TO BE ANSWERED ON 15.12.2022**

SEPARATE DEPARTMENT FOR GIG WORKERS

1041. DR. ANBUMANI RAMADOSS:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government will take any policy/initiative to constitute a separate department for Gig workers considering India's Booming Gig and Platform Economy;**
- (b) if so, the reasons therefor;**
- (c) whether Government has any proposal to bring in any institutional mechanisms to resolve disputes, complaints and issues regarding salaries and other interests of Gig workers; and**
- (d) if so, the steps taken thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): For the first time, the definition of 'gig worker' and 'platform worker' has been provided in the Code on Social Security, 2020. The Code envisages constitution of National Social Security Board for the purposes of the welfare of gig workers and platform workers under the provisions of the Code.

Further, the Code also envisages that the appropriate Government may set up a toll free call centre or helpline or such facilitation centres, for unorganised workers, gig workers and platform workers, as may be considered necessary from time to time to disseminate information on available social security schemes, facilitate filing, processing and forwarding of application forms for their registration, assist them to obtain registration, and to facilitate their enrolment in the social security schemes.

However, the Code has not yet come into force.